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iniormation in respect of the amounts af loans disbursed through credit camps, number of beneficiaries assisted ary recovery of such loans. However, the procedure relating to sanction and disbursement of ail ioan. including those disbursed through credit have to conform camps to the guidelines instructions issued by Reserve Bank of India from time to time regarding selection of beneficiaries, viability of proposals-terms and conditions for security and margin, interest rates, recovery schedules etc.

Loans asid advances by Banks to M/s. Amrita Bazsr Patrika and M/s. Jugantar

1296. SHRI CHITTA BASU; SHRI RAMKRISHNA MA-ZUMDER:

Will the Minister of FINANCE be pleased to state:

(a) the outstanding loans and advances given to M|s. Amrita Bazar Patrika Limited and Jugantar Limited, as on the 31st March, 1985 by different banks;

(b) what is the yearly break-up oi the loans and advances to the com-> panies;

(c) whetheT inquiries were conducted by the banks, particularly in regard to Provident Fund dues, from these companies before sanctioning the loans and advances; and

(d) if not what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JA-NARDHAN POOJARI): (a) to (d) In accordance with the statutes governing the nationalised banks and in accordance with the practices and usages customary among the bankers, information relating to the affairs of individual constituents of nationalised banks cannot be divulged.

Appa Ghar

1297. SHRI B. SATYANARAYAN REDDY: Will the Minister of COMMERCE be pleased to state;

(a) which authority runs the Appu Ghar in Pragati Maidan;

(b) what is the share of Government in the management, control and income of the Appu Ghar;

(c) whether thte pay, allowances and other benefits admissible to the employees of Appu Ghar ar_e at pat with those available to the Central Government employees; and

(d) whether some cases oi discrimination in the matter of pay and other benefits to the employees *oi* Appu Ghar have come to Government'g notice, if so, what are the details in this regard, and what actioa Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHR* BRAHM DUTT): (a) The Appu Ghan in Pragati Maidan is being run by $M \setminus \infty$. International Amusement limited, a private organisation.

(b) A portion of land in Pracut Maidan has been licensed out io IM|s. International Amusement Limited by $Trad_e$ Fair Authority of India for an initial period of three years. The annual licences fee payable by M/s. International Amusement Lt 1. is Rs. 15 Iakhs for the first vear, Rs. 16.50 lakhs for the seconond year and Rs. 18.15 lakhs for the third year. In addition, 50 per cent share of gate money for entry to Appu Ghar area is taken by TFAI.

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The complete management and control of Appu Ghai- rests with M/s. interna sional Amusement Ltd. How-ever, the company has to obtain prior permission of TFAI for any additions, alterations, installation of new rides, fixing of rates for rides and gene .-al management and up-keep of the area in Appu Ghar.

(c) As the Appu Ghar ifl managed by a private organisation, the question of pay and allowances of its employees being at par or not with those available to Central Government employees does not arise.

(d) No such case has come to the notice of Government.

Labour Courts and Industrial Tribunals

1298. DR. MOHD. HASHIM KIDWAI; Will the Minister of LABOUR be pleased to state:

(a) the number of Labour Courts[Industrial Tribunals functioning jn the country as on $Jun_e 30$, 1986, Statewise;

(b) the number of labour|industrial disputes decided hy these Courts till June* 1986;

(c) the number of pending disputes, between the Labour Union_s and Managements in the Courts;

(d) the number of cases which are more than five, four, three and two years old; and

fe) the step_s taken by Government to speed up disposal of cases?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A SANGMA); (a) There are 10 Central Government Industrial Trbunals-cum-La-bour Courts. The State Governments! Union Territories set up Labour Courts| Tribunals for cases in the state sphere. As per available information 115 Labour Court*!, 57 Industrial Tribunals and 6 Industrial Tribunal-cum-Labour Courts were functioning in the Srates|Union Territories p* ou 31-3-83.

to Questions 80

(b) and (c) The Central Governmeat Industrial Tribunals and Labour Courts have decided 241 cases and 1286 application during the period 1-1-86 to 30-6-86. 1493 cases and 3158 application* were pending in these ten Court* on 30-6-86.

(d) The information on the pendency of these cases is not maintained on the bawt of five four, three and two years. The duration of pendency of these cases ig M indicated beiow;

51. N *1	lo. Period	Cases	Applica- tious
1.	Less than 6 months	595	1466
2.	6 to 12 months	199	398
3.	1 to 2 years	284	311
4.	2 to 3 years	235	296
5.	Over 3 years .	180	805

The break-up of the pendency of caae* in the State Labour Courts and the *Tribunals* is not maintained. As 31-3-85 information received from different States and Union Territories barring the States of Assam, Madhya Pradesh, Jammu and Kashmir and Himachal Pradesh indicates that 1,80,038 cases wero pending with the Courts/Tribunals in lbs States/Union Territories.

(e) The Industrial Disputes Act, 1947 has been amended so as to provide *tion** an order referring industrial disputes sha! specify the period of submission of Award by the Industrial Tribunal/Labour Court and in respect of Industrial Disputes connected with an individual workman and applications, such period shali not exceed three month. The Industrial Dispute* (Central) Rule. 1957 have also bee* amended to provid? time frame for different stages to ensure speedy disposal. Tin State Governments have also been advised to carry out suitable amendments to tb* *Stute* Rules in this regard.